

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./B.A. No..... 599 6 199

Nalini Kumar Bhainsa, Applicant(s)

Union of India & ors. Versus Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	148 96	REGISTER <i>✓</i> Registrar	1. P.O. for Rs 50/- has been filed. <i>✓</i> 14/8/96.
1	19.8.96	<p>Heard Shri D.P.Dhalasamant, learned counsel for the applicant and Shri Akhaya Mishra, learned Additional Standing Counsel for the Central Government. The applicant had worked on daily wage basis from December, 1992 in Group 'D' cadre with intermittent stop-gap arrangement. Two posts of Group D cadre are now vacant in Jharsuguda Head Office. The grievance of the applicant is that two outsiders are now working against those posts on daily wage basis as casual labours and his case has been ignored. He wants in this petition to be considered for the said post on daily wage basis.</p> <p>In the circumstances of this case, it will be appropriate if the applicant makes a representation to the Senior Superintendent of Post Offices, Sambalpur Division (Res. 2)</p>	<p>For Regn. pl. 14/8/96. <i>✓</i> 14/8/96. <i>✓</i> 14/8/96. <i>✓</i> For Admn. & I.O. pl. 16/8/96. <i>✓</i> Bench.</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1	19.8.96	<p>within one week from to-day for consideration of his case, The Senior Superintendent of Post Offices, Sambalpur Division (Respondent 2) shall dispose of the said representation within three weeks thereafter.</p> <p>The application is disposed of at the admission stage.</p> <p>Hand over copies of the orders to the Opposite for both sides.</p> <p><i>Harasimha</i> MEMBER (ADMINISTRATIVE)</p>	<p>Order no. 1, Dt-19/8/96</p> <p>A copy of Order along with the notice may be sent to all O.P. by Regd. Post. A copy of Order be given to both the Counsel.</p> <p>27/8/96</p> <p>S.C.</p>
2.	29.11.96.	<p>Heard Sri D.P.Dhalsamant, counsel for the applicant and Sri Akhaya Kumar Mishra, Addl. Standing Counsel for the respondents. In this application the applicant prays for a direction to respondent No.2 to engage the applicant on daily wage basis instead of engaging any outsider. He further prays that the Registry be directed to send a copy of the order dated 19.8.96 to respondent No.2 directly. So far as the first prayer is concerned, it is not possible to issue any direction in that regard since the O.A. has been disposed of. With regard to the other direction, sixty Sri Akhaya Mishra, Addl. Standing Counsel for the respondents, has already received a copy of this order and it is his duty to communicate the same to respondent No.2. It is stated that he has done it. However, the Registry may</p>	<p>Order no. 1, Dt- 29/11/96</p> <p>A copy of Order may be given to both the Counsel.</p> <p>27/8/96</p> <p>SC</p>